## GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

# LOK SABHA UNSTARRED QUESTION NO. 613 (TO BE ANSWERED ON 01.12.2021)

#### ORDINANCE TO EXTEND SERVICE TENURE

#### 613. SHRI M.K. RAGHAVAN:

### Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has recently introduced an Ordinance to extend the service tenure of selected officials and if so, the reasons for the same;
- (b) whether this decision will create nepotism in the bureaucracy especially in selected investigating agencies like ED, CBI and NIA;
- (c) whether this will also create disparity in service conditions of the Government officials; and
- if so, whether there is a general acceptance to increase the retirement age from the present 60 to 63/65 of the Government servants and if so, the details thereof?

#### **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a): With a view to ensuring stability and continuity in the tenure of officers heading the two important agencies of the Government and supervising sensitive cases, clear provisions have been made in the Delhi Special Police Establishment Act, 1946, and the Central Vigilance Commission Act, 2003, for extension, on the recommendation of the prescribed Committee, in public interest and for reasons to be recorded in writing, beyond the initial approved tenure subject to the condition that the total tenure does not exceed five years.

- (c): No sir.
- (d): No, sir.

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